

IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI

State Vs Nazarul Hasan @ Ali  
FIR No. 293/2014  
PS Kirti Nagar  
U/s. 302/34 IPC

29.05.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.  
Ld. Counsel for applicant/accused.

Case file received by transfer vide order dated 29/05/2020 of Ld. ASJ-08, West District, upon the understanding that the present application falls under criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Nazarul Hasan @ Ali for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report from the concerned SHO alongwith previous involvement report received.

Contd..-2-




State Vs Nazarul Hasan @ Ali  
FIR No. 293/2014  
PS Kirti Nagar  
U/s. 302/34 IPC

-2-

Report received from the Central Jail No. 8/9, Tihar Jail,  
regarding satisfactory conduct of the accused during his custody in jail.

Put up for consideration on 03.06.2020.

  
(VISHAL SINGH)  
SPECIAL DESIGNATED  
COURT, DELHI  
ASJ-03, WEST  
TIS HAZARI COURTS  
DELHI/29.05.2020

29.05.2020  
The Court of r  
ter no. /Misc  
Present :